

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GANPATI HIGHTECH COMMUNICATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ganpati Hightech Communication Private Limited
2.	Date of incorporation of corporate debtor	12 th Oct 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29248WB2007PTC119532
5.	Address of the registered office and principal office (if any) of corporate debtor	P-70, C.I.T Road Scheme- VIM Kolkata WB 700054
6.	Insolvency commencement date in respect of corporate debtor	3 rd August 2023 (Order received by IRP on 4 th August, 2023)
7.	Estimated date of closure of insolvency resolution process	30 th January 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700001 Email – ghc.cirp@gmail.com
11.	Last date for submission of claims	18 th Aug 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ganpati Hightech Communication Private Limited** on 3rd August 2023.

The creditors of **Ganpati Hightech Communication Private Limited**, are hereby called upon to submit their claims with proof on or before 18th August 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Aditya Kumar Tibrewal

Date: 08/08/2023

Place: Kolkata

Aditya Kumar Tibrewal

Interim Resolution Professional

IBBI/IPA-001/IP-P00743/2017-2018/11249

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FOR THE ATTENTION OF THE CREDITORS OF **GANPATI HIGHTECH COMMUNICATION PRIVATE LIMITED**

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8. Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal (IBBI/PA-001/IR-P00743/2017-2018/11249)
9. Address and e-mail of the interim resolution professional, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 adityatibrewal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	7C, Kiran Shankar Roy Road, Hasting Email - ghc.cirp@gmail.com Chamber, Basement, Kolkata -700001
11. Last date for submission of claims	18th Aug 2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Not Applicable) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Date : 08/08/2023
Place: Kolkata

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/PA-001/IR-P00743/2017-2018/11249

HERO FINCORP LIMITED
CIN: U748011991PL000774
Regd. Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
Phone: 011-4948 7150, Fax: 011-4948 7197, 011-4948 7198
Email: litigation@herofincorp.com | Website: www.herofincorp.com

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby served on:
1. **M/S TAIWAN STIANLESS TUBES PRIVATE LIMITED (Borrower/Address No. 1)**
Through its Director:
Having its office at: 54 O Road, PS Liliuh Howrah, West Bengal - 711108
Mr. Jitendra Tiwari (Guarantor / Address No. 2)
Director, Residing at: 22/4 R. Road Belgachia Howrah Corporation, Netajigarh Howrah, West Bengal - 711108
Mrs. Pintu Tiwari (Guarantor / Address No. 3)
Director, Residing at: 22/4 R. Road Belgachia Howrah Corporation, Netajigarh Howrah, West Bengal - 711108
Mr. Ayodhya Tiwari (Guarantor / Address No. 4)
Director, Residing at: 22/4 R. Road Belgachia Howrah Corporation, Netajigarh Howrah, West Bengal - 711108
Annpurna Tiwari (Guarantor / Address No. 4)
Director, Residing at: 22/4 R. Road Belgachia Howrah Corporation, Netajigarh Howrah, West Bengal - 711108

2. **The above-mentioned Borrowers had entered into loan agreement dated 31.10.2019 with M/s. Hero FinCorp Limited (hereinafter referred to as "HFCL") having its Registered Office at 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, for availing Rs. 2,00,00,000/- (Rupees Two Crores Only) hereinafter referred to as "financial facility 1" in the form of Machine term loan.**
3. **The above-mentioned credit facility was secured by way of executed a guarantee Deed and Hypothecation Deed dated 31.10.2019 for the assets mentioned below, in favour of HFCL:**

Description of Machinery	Supplier	Quantity
Slitting Line GMT - SS 2.5 * 1550 * 20 Ton	GMT Industries Ltd.	1
Tube Mill GMT 2.5"NB (Part-01)	GMT Industries Ltd.	1
Tube Mill GMT 2.5"NB (Part-02)	GMT Industries Ltd.	1
Tube Mill GMT 2.5"NB (Part-03)	GMT Industries Ltd.	1
Tube Mill GMT 2.5"NB (Part-04)	GMT Industries Ltd.	1
Tube Mill GMT 2.5"NB (Part-05)	GMT Industries Ltd.	1
Transformer 500 KVA, 110, 433KV	Set System & Services	1
Thermatool CFE 200 kW Solid State HF Welder	Inductotherm (India) Pvt. Ltd.	1

4. **(hereinafter referred to as "Secured Assets")**
That, thereafter in the month of July 2020, you the Addressee(s) approached HFCL in order to seek further financial assistance. According to your request, HFCL granted another financial facility to the tune of of Rs.36,44,177/- (Rupees Thirty Six Lakhs Four Thousand One Hundred Seventy Seven Only) hereinafter referred to as "financial facility 2" in the form of Additional Term Loan vide Sanction Letter bearing reference No. 851835 dated 09.07.2020.
5. **The above-mentioned credit facility was secured by way of executed a Hypothecation Deed dated 29.07.2020 for the assets mentioned below, in favour of HFCL: Second Ranking Charge On The Assets Already Hypothecated For Securing The Existing Facility Extended To The Borrower By Hero FinCorp Ltd.**
6. **The above-mentioned properties shall hereinafter referred to as "Secured Assets". The Secured Assets has been mortgaged to HFCL as security/collateral so as to secure the due repayment of loan together with the interest and other charges. However, the Borrower defaulted in due repayment of Loan alongwith interest and other charges. In this regard, Demand Notice u/s 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "SARFAESI Act, 2002"), was sent to the last known addresses available of the aforesaid Borrower with HFCL but some of the Notices remained undelivered.**
7. **By way of this publication, HFCL hereby once again call upon the above mentioned Borrowers to pay the entire outstanding due of Rs.89,03,549.52/- (Rupees Eighty nine Lakhs three Thousand Five Hundred and Forty nine and Fifty-two Paise Only), due as on 09.05.2023 within 60 days of the publication of this Notice, failing which HFCL shall take all necessary actions under all or any of the provisions of SARFAESI Act, 2002 against the Secured Assets including taking possession and sale of the Secured Assets of the Borrower and/or Co-borrowers and any other action or relief as may be provided under SARFAESI Act, 2002.**
8. **Further, in pursuance to the provisions of Section 13(13) of SARFAESI Act, 2002, the Borrowers are hereby prohibited from selling/transferring or alienating either by way of sale/lease or deal with the aforesaid Secured Assets, in any manner, whatsoever, in contravention with the provisions of aforesaid Loan Agreements and/or SARFAESI Act, 2002.**
9. **The Public at large is also hereby informed that they should not deal, in any manner, whatsoever, with the aforementioned Secured Assets as HFCL has the First and Exclusive Charge over the same.**

Date: 07.08.2023
Place: Howrah, West Bengal

Sd/-
Authorized Officer
Hero FinCorp Limited

NAME CHANGE

I, Mahabir Prasad Jain S/o Late Panna Lal Jain of 14, Moulana Abul Kalam Azad Road, Howrah-711101 Have Changed my Name to Mahabir Prasad Jain from Mahabir Prasad Saraojgijn for all purposes vide affidavit dated 26th July, 2023 notary by Kamal Kumar Paul.

NAME CHANGE

I, Gajendra Kumar Jain S/o Mahabir Prasad Jain of Octo Building, 1st floor, Flat no. 2B, Dover Road, Near Zasu Cafe, Ballygunge, Kolkata-700019 have changed my Name to Gajendra Kumar Jain from Gajendra Kumar Saraojgijn for all purposes vide affidavit dated 26th July, 2023 notary by Kamal Kumar Paul.

PUBLIC NOTICE

Notice is hereby given that original Certificate of Registration (CoR) No. B-05.00966 issued by Reserve Bank of India in the name of the M/s SETHI FINANCE & LEASING CO PVT LTD. (CIN: U45201WB1999PT0081831) has been reported lost. Hence notice is hereby given that no person should do any mis-utilization of the certificate by unscrupulous elements. If any person/s who finds it, is requested to return the same to us at the below mentioned address:
SETHI FINANCE & LEASING CO PVT LTD, 26, SHAKESPEARE SARANI, 12TH FLOOR, ROOM NO-12B, KOLKATA-700017
For SETHI FINANCE & LEASING CO PVT LTD
Date: 07.08.2023 (RAHUL SETHI)
Place: Kolkata DIN: 00217948

RADIANT FINANCIAL SERVICES LTD.
Regd. Office: P - 355, Keyatala Road, Kolkata - 700 029
Phone No: 4064 8252 E-mail: rfs@rediffmail.com
CIN: L65991WB1991PL0053192
Visit us at: www.radiantfinancialservices.com

NOTICE

Notice is hereby given that the 32nd Annual General Meeting (AGM) of the members of the company is proposed to be held on Tuesday, the 05th day of September, 2023 at 11.00 A.M. IST through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and the Ministry of Corporate Affairs (MCA) vide its various circulars latest being dated 28th December 2022 and SEBI vide its various Circulars latest being dated 13th May 2022 and 05th January 2023 ("SEBI Circulars") permitted the holding of the AGM through VC / OAVM, without the physical presence of the Members at a common venue to transact the business as set out in the notice of the AGM.

In compliance of the above circulars, the Company has completed the dispatch of the Annual Report to the shareholders containing Notice convening the AGM for the Financial Year ended 31st March, 2023 at their e-mail addresses, registered with the Company/Depository Participant/Registrar and Share Transfer Agent (RTA Agent), as the case may be. The full text of the said documents is available on Company's website i.e. www.radiantfinancialservices.com. The Notice of AGM is also available on the website of NSDL - www.evoting.nsdl.com. Detailed procedure for attending the AGM and voting through remote e-voting and e-voting at AGM is being provided in the Notice of the AGM.

Further, Members who have not registered their e-mail addresses can also attend the AGM and vote by following the procedure provided in the notice of AGM.

The Members of the company who have not registered their email address can register the same per the following procedure:

- The Members holding shares in physical form may get their e-mail address registered with RTA at mdpldc@yahoo.com by providing details such as Name, Folio No, Scanned copy of Share Certificate (front and back), PAN (self-attested scan copy), Aadhar (self-attested scan copy), mobile no, and e-mail ID.
- The Members holding shares in Demat form may also temporarily register their email address with the RTA at mdpldc@yahoo.com by providing details such as Name, DP ID/Client ID, PAN, mobile number and e-mail ID. It is clarified that for permanent registration of e-mail address, the Members are requested to register the same with their respective Depository Participants.

For Radiant Financial Services Ltd.
Sd/-
Priya Jhunjunwala
Company Secretary

Date: 07.08.2023
Place: Kolkata

BANK OF INDIA BARASAT ZONAL OFFICE ASSET RECOVERY DEPARTMENT
2nd floor, DD-2, Salt Lake, Sector 1, Bidhan Nagar, Kolkata - 700064

Annexure F

Appendix-IV [See Rule-8(1)]

POSSESSION NOTICE (For Immovable property)

Whereas
The undersigned being the authorised officer of the BANK OF INDIA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 25-05-2023 calling upon the Mr. Pramata Sarkar & Mrs. Bakul Sarkar to pay the amount mentioned in the notice being Rs. 5,42,868.04/- (Rupees Five Lakhs Forty Two Thousand Eight Hundred Sixty Eight and Four Paise only) within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-section (4) of Section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 5th day of August of the year 2023.
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the BANK OF INDIA for an amount Rs. 5,42,868.04/- (and interest thereon).
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the property consisting of Land & Building situated Mouza Matkuma, J.L. No. 108, Dag No. R.S. & L.R. 1022, Khatian No. R.S. 1445, L.R. 10112, 574/4 under Nokari Gram Panchayat, PS & Block - Ranaghat, Nadia. **Boundaries of Property: On the North by: H/O Madan Mondal. On the South by: P.W.D Road. On the East by: H/O Amala Baidya. On the West by: L/O Narayan Sarkar.**

Sd/-
Chief Manager & Authorised Officer
Bank of India

Date: 05-08-2023
Place: Nokari

ANNEXURE - 10 POSSESSION NOTICE (Section 13(4)) (For Immovable Property)

CHOWRINGHEE BRANCH
7, KYD Street, Ground Floor, Kolkata - 700 016

Whereas:
The undersigned being the Authorised Officer of the Canara Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 11.05.2023 calling upon the Borrower Ranabir Biswas and Guarantor Rakhi Pareek to repay the amount mentioned in the notice, being Rs. 65,42,496.85 (Rupees Sixty five Lakh Forty Two Thousand Four Hundred Ninety Six and Paise Eighty Five only), within 60 days from the date of receipt of the said notice.
The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act, read with Rule 8 & 9 of the said Rule on this 2nd Day of August of the year 2023.
The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank, Chowringhee Branch for an amount of Rs. 65,42,496.85 (Rupees Sixty five Lakh Forty Two Thousand Four Hundred Ninety Six and Paise Eighty Five only) and interest thereon.
The Borrower's attention is invited to the provisions of Section 13(8) of the Act, in respect of time available, to redeem the Secured Assets.

- Description of the Immovable Property -

Property 1 : All that piece and parcel of a flat measuring 563 Sq.ft. super built up area more or less consisting of one bedroom, one living cum dining space, one kitchen, one toilet and one balcony on the ground floor Flat No. C along with undivided proportionate share of land of the said building Mouza - Dum Dum, Khatian Nos. 437 to 440, 509 and 510, Dag Nos. 244 and 244/296, J.L. No. 19, R.S. No. 237, Touzi No. 1070/2834, Holding No. 115, R. N. Guha Road, Ward 8 under South Dum Dum Municipality, P.S. - Dum Dum, Kolkata - 700 028. **Bounded by :** On the North - Plot Nos. 34 & 35, On the South - 14'-0" wide Road, On the East - Plot No. 28, On the West - Plot No. 31.

Property 2 : All that piece and parcel of a flat being No. D-3, measuring 1050 Sq.ft. more or less including super built up area, consisting of 2 bedrooms, 1 dining space, 1 worship room, 1 kitchen, 2 toilets and 2 balconies on the fourth floor along with proportionate share on the land and common area of the five storied building over Premises No. 1, Kabi Nabin Sen Road and Holding No. 442 under the Jurisdiction of South Dum Dum Municipality in Ward No. 25, P.S. - Dum Dum, Mouza - Satgachi, J.L. No. 20, R.S. No. 154, Touzi No. 169, C.S. Dag Nos. 741 and 760, R.S. Dag Nos. 2552 and 2829, C.S. Khatian Nos. 349 and 350, R.S. Khatian Nos. 1045 and 2381 Sub-registry Office at Cossipore Dum Dum in the District - North 24 Parganas which is **butted and bounded as follows :** On the North - 16'-0" wide Kabi Nabin Sen Road, On the South - House of Banamali Chakraborty, On the East - Sunama Apartment, On the West - 8'-6" wide Kabi Nabin Sen Road.

Date : 02.08.2023
Place : Kolkata

Authorized Officer
Canara Bank

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property/properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HLPKLO00352409 1. SWAGATA BANERJEE (CO-BORROWER, WIFE AS WELL AS LEGAL HEIR OF LATE SAMIRAN BANERJEE) C/O THE BANERJEE CATERERS 2. RAJENDRANI BANERJEE (GUARANTOR) (GUARANTOR, DAUGHTER AS WELL AS LEGAL HEIR OF LATE SAMIRAN BANERJEE)	LAND AND THREE STORIED BUILDING, PREMISES NO. 13/A, BINOD BIHARI HALDAR LANE, WARD NO. 33, HOWRAH - 711102, WEST BENGAL	06.03.2021	Rs. 1,01,25,937.23/- (Rupees One Crore One Lakh Twenty Five Thousand Nine Hundred Thirty Seven and Paise Twenty Three Only) as on 21.07.2023
2.	LOAN ACCOUNT NO. HLPKLO00352711 1. SWAGATA BANERJEE (CO-BORROWER, WIFE AS WELL AS LEGAL HEIR OF LATE SAMIRAN BANERJEE) C/O THE BANERJEE CATERERS 2. RAJENDRANI BANERJEE (GUARANTOR) (GUARANTOR, DAUGHTER AS WELL AS LEGAL HEIR OF LATE SAMIRAN BANERJEE)	LAND AND THREE STORIED BUILDING, PREMISES NO. 13/B, BINOD BIHARI HALDAR LANE, WARD NO. 33, SHIBPUR, MANDIR TALA, HOWRAH - 711102, WEST BENGAL	05.12.2020	Rs. 97,65,683.22/- (Rupees Ninety Seven Lakh Sixty Five Thousand Six Hundred Eighty Three And Paise Twenty Two Only) as on 21.07.2023

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount.
Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.
In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.
Please note that in terms of provisions of sub-section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."
In terms of provision of sub-section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For Indiabulls Housing Finance Ltd.
Authorized Officer

E-AUCTION SALE NOTICE UNDER IBC, 2016

ABHIJEET HAZARIBAGH TOLL ROAD LIMITED (In Liquidation)
Regd. Office : FE-83, Sector-III Salt Lake City, Ground Floor Kolkata West Bengal - 700106
Principal Office : 79/4 Krishnanagar, Ajni, Nagpur 440015, Maharashtra India
CIN : U45209WB2010PLC149763

Notice is hereby given to the public in general in connection with sale of following assets of Abhijeet Hazaribagh Toll Road Limited (In Liquidation) ("Corporate Debtor"), offered by the Liquidator appointed by the Hon'ble NCLT, Kolkata Bench under the Insolvency and Bankruptcy Code, 2016 ("Code")

The following asset of the Corporate Debtor, forming part of its Liquidation estate u/s 35(f) of IBC, 2016 read with Regulation 33 of IBBI (Liquidation Process) Regulations, 2016, are being offered for sale. The bidding shall take place through online e-auction service provider Linkstar Infosys Private Limited at https://eauctions.co.in/

Sr. No	Lot No.	Brief Description of Land	Reserve Price	Earnest Money Deposit	Bid Incremental Value
1	Lot 1	Open Freehold Non-Agricultural Land admeasuring 230.00 Sq mtrs at Plot No 68, Survey No 332A+334A+338A of Mouza Zaap, Taluka - Sudhagad, Dist.Rajgad, Maharashtra, India.	11.00 lacs (Eleven Lacs)	1 lac (One Lac)	50000/- (Fifty Thousand)

Sr. No	Particulars	Details
1	Date and Time of Auction	Date: Friday, 8th September 2023 Time: 01:00 PM to 4:00 PM. (with unlimited extension of 5 minutes)
2	Last Date of Application	Wednesday, 23rd August 2023
3	Date of Declaration of Qualified Bidders	Friday, 25th August, 2023
4	Last Date for Inspection	Saturday, 2nd September 2023
5	Last date of EMD Submission	Tuesday, 5th September 2023

Important Notes :

- The sale shall be on "AS IS WHERE IS", "AS IS WHAT IS", "WHATSOEVER IT IS", "WHATSOEVER THERE IS" and "WITHOUT RECOURSE BASIS"
- The details of the process and timelines are outlined in the E-Auction Process Document. Interested applicants may refer relevant E-AUCTION PROCESS DOCUMENT with terms and conditions of online E-Auction, BID form, Eligibility Criteria, Declaration by Bidders, EMD Requirement etc. available on the website of e-auction service provider Linkstar Infosys Private Limited. Address to the said website is https://eauctions.co.in/
- Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in E-Auction Process Document and accordingly, submit their expression of interest in the manner prescribed in E-Auction Process Document
- It is clarified that, this notice purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator to effectuate the sale. Liquidator reserves the right to extend/defer/cancel and/or modify, delete any of the terms and conditions including timelines of E-Auction at his discretion in the interest of Liquidation Process and/or to reject any bid without any prior notice or assigning any reason whatsoever at any stage of the auction.
- As per proviso to clause (f) of section 35 of the Code, the interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the code (as amended from time to time)
- The bidder, who submits the highest offer on closure of online auction, shall be declared successful subject to approval by the Liquidator
- Upon Confirmation of sale, the purchaser shall deposit 25% of the sale price (including the EMD amount) within 7 days from bid being declared successful and the balance sale consideration of 75% to be paid within 90 days from the date of sale. Provided that payment made after 30 days shall attract interest at the rate of 12%. If the purchaser fails to pay the amount in time, the amounts deposited till then, shall stand forfeited and the assets re-auctioned.
- For process related assistance please contact with Linkstar Infosys Private Limited at 9/3C Vardan Tower, Near Lakhudi Circle, Beside Vimal House, Navrangpura, Ahmedabad-380014. Email ID is admin@eauctions.co.in and contact number is Mr. Vijay Pipalaya / Mr. Ahmed 9870099713
- For all the queries please contact with undersigned at cirp.ahtr@gmail.com, nirmalagarwal123@rediffmail.com

Sd/-
CA Nirmal Kumar Agarwal
Liquidator - Abhijeet Hazaribagh Toll Road Limited
(Regn No. IBBI/PA-001/IR-P02112/2020-2021/13380)
Date : 8th August, 2023
Place : Kolkata
Shree Kuni, 83 Golaghat Road, Sreebhubini, North 24 Parganas (Kolkata) West Bengal 700048
Email ID - cirp.ahtr@gmail.com, nirmalagarwal123@rediffmail.com
Phone: +91 90121295915

TATA CAPITAL HOUSING FINANCE LTD
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013, CIN No. U67190MH2008PLC187552

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligor(s)/Legal Heir(s)/Legal Representative(s) as listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, on 06 days, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and /or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Contract No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice
TCHNI054400	PIYALI CHOUDHURY (Borrower) and MUKUL CHOUDHURY (Co-Borrower)	Rs. 1151163/-	25-07-2023
0100113230, 9643169	PIYALI CHOUDHURY (Borrower) and MUKUL CHOUDHURY (Co-Borrower)	as on 25-07-2023	04-07-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : "ALL THAT PIECE AND PARCEL OF THE IMMOVABLE PROPERTY BEING A RESIDENTIAL FLAT MEASURING 55Q SQFT, INCLUDING SUPER BUILT UP AREA AT THE FRONT SIDE (SOUTH WEST CORNER) OF THE THIRD FLOOR OF THE G+3 STORIED BUILDING KNOWN AS "SHAILABALA APARTMENT", TOGETHER WITH UNDIVIDED PROPORTIONATE SHARE OF INTEREST ON THE LAND ON WHICH THE SAID BUILDING STANDS, MEASURING 0.082 ACRE OR MORE OR LESS 5 KATHAS, RECORDED IN KHATANIAN NO. 927, PART OF PLOT NO. 5551, SITUATED WITHIN MOUZA SILIGURI, J.L. NO. 110(8B), POST OFFICE AND POLICE STATION-SILIGURI, DISTRICT- DARJEELING, IN THE STATE OF WEST BENGAL. THE PROPERTY IS BOUNDED BY: NORTH: PROPERTY OF SRI NALINI KR ROY, SOUTH: 12'-0" WIDE S.M.C.ROAD, EAST: 5'-0" ROAD, WEST: PROPERTY OF SRI NIREN CHAKRABORTY"

*with further interest, additional interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.
The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 08/08/23
Place: Kolkata

Sd/-
Authorized Officer
For Tata Capital Housing Finance Limited

PUBLIC NOTICE

General public is hereby informed that our client, M/s. Muthoot Finance Ltd. (GSTIN 32AABCT0343B1Z7), Registered Office: 2nd Floor, Muthoot Chambers, Banerjee Road, Kochi-682018, Kerala, India CIN: L65910KL1997PLC011300, Ph: +91 484-2396478, 2394712, Fax: +91 484-2396506 mails@muthootgroup.com, www.muthootfinance.com is conducting Auction of the accounts (NPA accounts for the period up to 31.03.2022 & Spurious/Low quality accounts for the period up to 31.03.2023), pledged in its favour, by the defaulting Borrowers, as detailed hereunder. All those interested may participate.

First Auction Date: 16.08.2023

Siwan (BI): MDL-179, 212, 232, 334, 505, MEG-72, MUL-939, 978, 1002, 1019, 1056, 1126
Second Auction Date: 17.08.2023, Auction Centre: Muthoot Finance Ltd., First Floor, Fatehpur, Rajendra Path, Chhapra Road, Babuniya Mod, Siwan District, Bihar-841226

First Auction Date: 16.08.2023

Arrah (BI): MAL-381, MDL-335, 429, 431, 435, 443, 444, 452, 483, 519, MUL-1050, 1440, 1522, 1576, 1605, 1613, 1620, 1698, 1714, 1717, 1777, 1810
Second Auction Date: 18.08.2023, Auction Centre: Ground Floor, Near Block, Maharaja Hata, Katira, Distt. Arrah, Bihar-802031

First Auction Date: 16.08.2023

Mothari (BI): MAL-250, MDL-166, 244, 257, 321, 330, MEG-19, MHP-118, 121, MUL-1105, 1355, 1356
Second Auction Date: 19.08.2023, Auction Centre: First Floor, Ward No. 6, Lohar Patti, Motihari, District East, Champaran, Bihar-845401

First Auction Date: 16.08.2023

Sitamari (BI): MDL-125, 239, MUL-1855, 1954, RGL-526, 652, 702
Second Auction Date: 21.08.2023, Auction Centre: Muthoot Finance Ltd., Ward No. 28, Dumra Road, Near Ganesh Petrol Pump, Sitamarhi, Bihar-843302

First Auction Date: 16.08.2023

Buxar (BI): MAL-1002, MDL-537, 695, 715, 854, MEG-30, MHP-132, MUL-3635, 4432, 5235, 5272, RGL-259, 305, 519, 1029, 1085, 1114, 1130, 1202, 1299, SRS-123
Second Auction Date: 23.08.2023, Auction Centre: Muthoot Finance Limited, First Floor, PP Road, Above HDFC Bank, Buxar, Bihar-802017

First Auction Date: 16.08.2023

Muzaffarpur-Moti Jheel: MAL-1776, 1829, 1903, MDL-799, 890, 1033, 1073, 1159, 1220, 1323, 1331, 1343, 1366, 1374, 1381, 1383, 1387, 1405, 1414, 1431, 1433, 1442, 1469, 1472, 1491, 1521, 1523, 1613, 1641, 1680, 1698, MEG-4, 57, 107, MOL-712, 717, MUL-5380, 5434, 5502, 5517, 5530, 5531, 5629, 5640, 5644, 5653, 5664, 5712, 5722, 5750, 5756, 5815, 5818, 5865, 5876, 5881, 5901, 5959, 6122, MWS-297, 3468, SRS-11, 18, 92, 137, 138, 288, 354, Muzaffarpur-Bhagwanpur: MAL-1499, 1658, MDL-525, 693, 780, 791, 800, 884, 892, 913, MEG-25, MUL-5451, 5518, 5537, 5593, 5714, 5722, 5768, 5771, 5805, 5820, 5891, 5905
Second Auction Date: 23.08.2023, Auction Centre: Muthoot Finance Ltd., First Floor, Ramabazar, Motijheel, Muzaffarpur, Bihar-842001

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